



Reserve Bank of India

Estate Cell, Byculla

Mumbai - 400 008

SITC of modular switch-plates and electrical works in 06 nos. Officers' flats, Phase IX (A-type, 3 BHK) at RBI Officers' Quarters, Jalada, Prabhadevi- Mumbai

(Part -I)

Technical & commercial

Name of Bidder _____

Address _____

Last Date of Submission: Upto 02:00 PM on 26.03.2025

RESERVE BANK OF INDIA
ESTATE CELL, BYCULLA

SITC of modular switch-plates and electrical works in 06 nos. Officers' flats, Phase IX (A-type, 3 BHK) at RBI Officers' Quarters, Jalada, Prabhadevi- Mumbai

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DISCLAIMER

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Reserve Bank of India reserves the right not to proceed with the Contract or to change the configuration of the Contract, to alter the time table reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be paid to persons or entities expressing interest.

SCHEDULE OF TENDER (SOT)

Item	SITC of modular switch-plates and electrical works in 06 nos. Officers' flats, Phase IX (A-type, 3 BHK) at RBI Officers' Quarters, Jalada, Prabhadevi- Mumbai
e-Tender no	RBI/Mumbai Regional Office/Estate/155/24-25/ET/930
Mode Of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through https://www.mstcecommerce.com/eprocn/)
Date of NIT available to parties to download	On 14.02.2025 from 05:00 PM onwards
Tender Fees	No Tender Fees
Last Date of Submission of EMD	Not Applicable
Pre-Bid meeting	Offline 11.00 AM on 13.03.2025 at Estate Cell, Byculla, Mumbai Central, Mumbai- 400008.
Date of Starting of e-Tender for submission of on line Techno-Commercial Bid and price Bid at https://www.mstcecommerce.com/eprocn/	On 14.02.2025 from 05:00 PM onwards
Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid	02:00 PM on 26.03.2025
Date & time of opening of Part-I (i.e. Techno-Commercial Bid) Part-II Price Bid: Date of opening of Part II i.e. price bid shall be informed separately	03:00 PM on 26.03.2025 at Estate Cell, Byculla, Mumbai-400008
Transaction Fee	As per MSTC through MSTC payment gateway/NEFT/RTGS in favour of MSTC LIMITED

Important instructions for E-procurement

Bidders are requested to read the terms & conditions of this tender before submitting your online tender.

1	Process of E-tender : A) Registration: The process involves vendor's registration with MSTC eprocurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Technical Bid as well as Commercial Bid will be done over the internet. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature). SPECIAL NOTE: THE TECHNICAL BID AND THE COMMERCIAL BID HAS TO BE SUBMITTED ON-LINE AT https://www.mstcecommerce.com/eproc/ 1). Vendors are required to register themselves online with https://www.mstcecommerce.com/eproc/. 2) Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact RBI/MSTC, (before the scheduled time of the e- tender). <u>Contact person (RBI):</u> 1. Soniya Gangurde, Manager- sgangurde@rbi.org.in- 9870599254 2. S.S.Phadke, Asstt.Manager- sunilphadke@rbi.org.in- 9841585979 <u>Contact person (MSTC Ltd):</u> 1. Mr Tanmoy Sarkar, Deputy Manager; Email id: tsarkar@mstcindia.co.in Phone No: 8349894664 2. Ms. Rupali Pandey, Asst. Manager- rpandey@mstcindia.co.in – Mobile – 9458704037 3. Mr. Abhishek Kr. Kanaujia, Executive – Mobile – 9953089772 4. Helpdesk at MSTC Mumbai for vendors - 022-22886268/22822789 5. Helpdesk – Landline -- 022 22870471/022 22886266/033 22901004 HO Central Help Desk: Phone Number :07969066600, Email: helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails) Availability: 9:30 AM to 5:00 PM on all working days for all technical issues e-Tenders, System settings etc. The bidders can also submit their issues vide e-mail at helpdesk@mstcindia.co.in Google hangout ID- (for text chat)- mstceproc@gmail.com System Requirement: For details, vendor may refer to the DOWNLOAD SYSTEM SETTING GUIDE available https://www.mstcecommerce.com/eproc/
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	i) Windows 7 or above Operating System IE-7 and above Internet browser ii) Signing type digital signature iii) Latest updated JRE 8 (x86 Offline) software to be downloaded and installed in the system. To disable “Protected Mode” for DSC to appear in The signer box following settings may be applied. a. Tools => Internet Options => Security => Disable protected Mode If enabled- i.e, Remove the tick from the tick box mentioning “Enable Protected Mode”. Other Settings: Tools => Internet Options => General => Click On Settings under “browsing history/Delete Browsing History” => Temporary Internet Files => Activate “Every time I Visit the Webpage”. To enable ALL active X controls and disable ‘use pop up blocker’ under Tools→ Internet Options → custom level (Please run IE settings from the page https://www.mstcecommerce.com/eprocn/ once)
2	The Techno-commercial Bid and the Price Bid shall have to be submitted online at www.mstcecommerce.com/eprochome/rbi. Tenders will be opened electronically on specified date and time as given in the Tender.
3	All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.
4	Special Note towards Transaction fee: The vendors shall pay the transaction fee using “Transaction Fee Payment” Link under “My Menu” in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, the vendor shall have the provision of making payment using its Credit/ Debit Card/ Net Banking. Once the payment gets credited to MSTC’s designated bank account, the transaction fee shall be auto authorized and the vendor shall be receiving a system generated mail. <u>Transaction fee is non-refundable.</u> A vendor will not have the access to online e-tender without making the payment towards transaction fee. <u>NOTE</u> Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.
5	Information about tenders /corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with MSTC. Vendors are also requested to ensure validity of their DSC (Digital Signature Certificate).
6	E-tender cannot be accessed after the due date and time mentioned in NIT.

7	Bidding in e-tender : a) Vendor(s) need to submit necessary Transaction fees (If ANY) to be eligible to bid online in the e-tender. Transaction fees are non-refundable. No interest will be paid on EMD. b) The process involves Electronic Bidding for submission of Technical and Commercial Bid. c) The vendor(s) who have submitted transaction fee can only submit their Technical Bid and Commercial Bid through internet in MSTC website https://www.mstcecommerce.com/eprocn/ → → e-procurement → Common Portal → Bid Floor Manager → live event → Selection of the live event → Transaction fee → Common terms → Attach Documents → Price Bid. Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button d) The vendor should allow running JAVA application. This exercise has to be done immediately after opening of Bid floor. Then they have to fill up Common Terms/Commercial specification and save the same. After that click on the Technical bid. If this application is not run then the vendor will not be able to Save/submit his Technical bid. e) After filling the Technical Bid, vendor should click 'save' for recording their Technical bid. Once the same is done, the Commercial Bid link becomes active and the same has to filled up and then vendor should click on "save" to record their Commercial bid. Then once both the Technical bid & Commercial bid has been saved, the vendor can click on the "Final submission" button to register their bid f) Vendors are instructed to use Attach Doc button to upload documents. Multiple documents can be uploaded. g) In all cases, vendor should use their own ID and Password along with Digital Signature at the time of submission of their bid. h) During the entire e-tender process, the vendors will remain completely anonymous to one another and also to everybody else. i) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above. j) All electronic bids submitted during the e-tender process shall be legally binding on the vendor. Any bid will be considered as the valid bid offered by that vendor and acceptance of the same by the Buyer will form a binding contract between Buyer and the Vendor for execution of supply. k) It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system. l) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof. No deviation of the terms and conditions of the tender document is acceptable. Submission of bid in the e-tender floor by any vendor confirms his acceptance of terms & conditions for the tender.
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8	Any order resulting from this tender shall be governed by the terms and conditions mentioned therein.
9	No deviation to the technical and commercial terms & conditions are allowed.
10	The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.
11	Vendors are requested to read the vendor guide and see the video in the page https://www.mstcecommerce.com/eprocn/ to familiarize them with the system before bidding.

Important Note

1. THIS IS A LIMITED TENDER ENQUIRY. ONLY THOSE BIDDERS/VENDORS WHO ARE EMPANELLED AS VENDORS WITH RBI FOR SUCH WORKS GIVEN BELOW UNDER THE Electrical CATEGORY 5 to 10 LAKHS ARE ELIGIBLE TO PARTICIPATE IN THIS TENDER. BIDDERS ARE ADVISED TO CHECK WITH RBI REGARDING THEIR ELIGIBILITY FOR THIS TENDER BEFORE PARTICIPATING.

2. In the price bid due to number of words limitation of 1000 characters, complete description could not be accommodated, and description given thereof is brief. Before quoting rates, all the contractors must read the complete details of each items given in the un-priced bill of quantities given in Part-I of the tender.

Date: -

Signature and seal of the Tenderer

Place: -

Name and address:

Phone/Mobile :

E-mail:

Section - I

Form of Tender

Regional Director,
Reserve Bank of India,
Estate Cell, Byculla Office,
Mumbai- 400 008.

Dear Sir,

We have examined the specifications, drawings, designs and schedule of quantities relating to the works specified in memorandum hereinafter set out and having visited and examined the site of the works specified in the said memorandum having acquired the requisite information relating thereto as affecting the tender, we hereby offer to supply and execute the works specified in the said memorandum, within the time specified in the time memorandum, at the rates mentioned in the attached schedule of quantities and in all respects with the specifications, designs, drawings and instructions in writing referred to in conditions of tender, the Articles of 'Agreement, Special Conditions, Schedule of Quantities and Conditions of Contract and with such materials as are provided for by, and in all other respects in accordance with such conditions so far as they may be applicable.

Memorandum

(a)	Description of work		SITC of modular switch-plates and electrical works in 06 nos. Officers' flats, Phase IX (A-type, 3 BHK) at RBI Officers' Quarters, Jalada, Prabhadevi- Mumbai
(b)	Retention Money (₹.)	:	5% of the Contract Amount (to be deducted from each R.A. bill)
(c)	Estimated Cost	:	9.2 Lakhs
(d)	Time allowed from 10 th day of the date of work order	:	Entire work shall be completed in Three (03) Calendar Months from the 10 th day of issue of work order if all 6 flats are handed over at one time or 60 days per flat from date of handing over of one flat, 75 days from the date of handing over of 2 flats or 90 days for 3 to 5 flats are handed over at a time.

			The work in each flat shall be carried out in coordination with civil contractor and completed within the given time frame.
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2. We also agree that our tender will remain valid for acceptance by the Bank for **90 days from the date of opening of tender Part-I** of the tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing.
3. Should this Tender be accepted, I/we hereby agree to abide by and fulfil all the Terms and Conditions of the Tender and in default thereof, to forfeit and pay to you or your successors, or assignees or nominees such sums of money as are stipulated in the conditions contained in the tender together with the written acceptance of the Contract.
4. I/We understand that you reserve the right to accept or reject any or all the tender either in full or in part without assigning any reason therefor. Should we fail to execute the Contract when called upon to do so, we do hereby agree that this sum shall be forfeited by the Reserve Bank of India.
5. The Tender is submitted in two parts as under:
 - Part I shall have all commercial terms and conditions and technical particulars. Valid MSE registration certificate in case of EMD exemption.
 - Part II shall have the Price Bid in the Bank's proforma.

Dated this ____ day of ____ 2025.

For and on behalf of M/s _____

(Signature with seal)

Name _____

Designation _____

Place _____

Date _____

(Certified true copy of the Power of Attorney of the above signatory should be enclosed).

Witnesses

1. Signature

with name,

address and

date

2. Signature with name, address and date

Section - II

करार की शर्तें / Articles of Agreement

करार की शर्तें एक पक्ष के रूप में भारतीय रिज़र्व बैंक, मुंबई - 400 001 (इसके बाद जिसे "बैंक" कहा जाएगा) और दूसरे पक्ष के रूप में _____ (इसके बाद जिसे "ठेकेदार" कहा जाएगा) के बीच के दिन को हुई है।	ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India, (hereafter called "The Bank") of the one part and _____ (thereinafter called "the Contractor") of the other part.
जबकि बैंक " भारतीय रिज़र्व बैंक के अधिकारियों के क्वार्टर, जालदा, प्रभादेवी, मुंबई में 06 नग अधिकारियों के फ्लैट, फेज IX (ए-टाइप, 3 बीएचके) में मॉड्यूलर स्विच प्लेट और इलेक्ट्रिकल कार्यों की आपूर्ति स्थापना परीक्षण और कमीशनिंग" कार्य करवाने का इच्छुक है और किए जाने वाले कार्यों का वर्णन करने वाली विशिष्टताएँ प्रदान की है।	WHEREAS The Bank is desirous of carrying out: "SITC of modular switch plates and electrical works in 06 Nos. Officers' flats, Phase IX (A-type, 3 BHK) at RBI Officers' Quarters, Jalada, Prabhadevi-Mumbai" and has caused specifications describing the works to be done.
और जबकि उक्त विशिष्टताओं, मात्राओं की अनुसूची और रेखाचित्र (ड्रॉविंग्स) पर इसके पक्षकारों द्वारा या उनकी ओर से हस्ताक्षर किए गए हैं।	AND WHEREAS the said specifications, the Schedule of Quantities and drawings have been signed by or on behalf of the parties hereto.
और जबकि ठेकेदार यहाँ तय की गई शर्तों, विशेष शर्तों में उल्लिखित शर्तों तथा संविदा की शर्तों एवं मात्राओं की अनुसूची में बताई गई शर्तों पर (उक्त सभी को आगे सामूहिक रूप से " उक्त शर्तें" कहा जाएगा), उक्त रेखाचित्रों (ड्रॉविंग्स) में दर्शाए गए और /या विशिष्टताओं में वर्णित और उक्त मात्राओं की अनुसूची में दर्शाए कार्य, वहाँ पर तय की गई दरों के अनुरूप, भुगतान के लिए देय राशि या ऐसी अन्य राशि जो उसके तहत देय हो (जिसको इसके बाद " उक्त ठेका राशि" के रूप में संदर्भित किया जाएगा") के अधीन कार्य करने के लिए सहमत है।	AND WHEREAS the Contractor has agreed to execute upon the subject to the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said drawings and/or described in the said specification and included in the Schedule of Quantities at the respective rates therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as 'the said Contract Amount')

अब यहाँ से इस प्रकार सहमति बनी है

1. उक्त विचारणीय राशि के संदर्भ में, जो कि इस करार में तय तरीके व समय के अनुसार भुगतान की जाएगी, ठेकेदार द्वारा उक्त रेखाचित्रों (ड्रॉविंग्स) में दर्शाए व वर्णित किए गए, विशिष्टताओं तथा मात्राओं की अनुसूची में वर्णित काम को पूर्ण करने एवं शर्तों को कार्यान्वित करने के अधीन होगी।

2. नियोक्ता ठेकेदार को शर्तों में उल्लिखित तरीके के अनुसार संविदा राशि या ऐसी अन्य राशि जो देय हो का समय पर भुगतान करेगा।

3. यहाँ उल्लेखित शर्तें और उनके अनुलग्नकों को इस करार के आधार के रूप में पढ़ा और समझा जाएगा और यहाँ मौजूद पार्टियां अपनी ओर से उक्त शर्तों द्वारा बंधे हैं, स्वयं को उक्त शर्तों को समर्पित करते हैं और उक्त शर्तों में उल्लेखित अनुसार अपनी ओर से करार का निष्पादन करेंगे।

4. यहाँ उल्लिखित योजनाएँ, करार और दस्तावेज़ इस संविदा का आधार बनावेंगे।

5. उक्त शर्तों में निर्धारित तरीके के अनुसार ठेकेदार उक्त कार्यों से संबंधित सिविल कार्यों व अन्य अनुषंगी कार्यों को करने के लिए हर उचित सुविधा प्रदान करेगा और इस तरह के कार्यों के पूरा होने के बाद दीवारों, फर्श आदि को हुए किसी भी नुकसान को पुनः ठीक करेगा।

6. बैंक के पास इस संविदा के पूर्वाग्रह के बिना कार्य की किसी भी वस्तु (आइटम) को जोड़कर या हटाकर या उसी के कुछ भाग को बनाए रखकर ड्रॉविंग्स एवं कार्य की प्रकृति को बदलने का अधिकार सुरक्षित है।

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. In consideration of said Contract Amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Drawings and described in the said Specifications and the Schedule of Quantities.

2. The Bank shall pay the Contractor the said Contract Amount, or such other sum as shall become payable, at the times and in the manner specified in the said conditions.

3. The said Conditions and Appendix thereto shall be read and construed as forming part of this agreement and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.

4. The plans, agreement and documents mentioned herein shall form the basis of this Contract.

5. The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works and other ancillary works in the manner laid down in the said Conditions, and shall make good any damages done to walls, floors etc. after the completion of such works.

6. The Bank reserves to itself the right of altering the Drawings and nature of the work by adding to or omitting any items of work or having portions of the

7. समय को इस संविदा के तत्व के रूप में माना जाएगा और ठेकेदार कार्य आदेश जारी होने के 10 वें दिन से तीन (3) कैलेंडर महीनों में पूरा किया जाएगा यदि सभी 6 फ्लैट एक बार में सौंपे जाते हैं या एक फ्लैट सौंपने की तारीख से 60 दिन प्रति फ्लैट, 02 फ्लैटों के लिए 75 दिन या 03 से 05 फ्लैटों के लिए 90 दिन एक बार में सौंप दिए जाते हैं, के भीतर पूर्ण करने के लिए सहमत है। 8. इस संविदा के तहत बैंक द्वारा सभी भुगतान केवल मुंबई में ही किए जाएंगे। 9. इस करार से जुड़े या किसी भी तरह से उत्पन्न होने वाले सभी विवादों को मुंबई में उत्पन्न माना जाएगा और उसका निर्धारण केवल मुंबई में स्थित न्यायालय के अधिकार क्षेत्र में होगा। 10. यह कि इस संविदा के कई अंशों को ठेकेदार द्वारा पूरी तरह से पढ़ा और समझा गया है।	same carried out without prejudice to this contract. 7. Time shall be considered as the essence of this Contract, and the Contractor hereby agrees to commence the work from tenth day of work order and to complete the work in Three (03) Calendar Months from the 10th day of issue of work order if all 6 flats are handed over at one time or 60 days per flat from date of handing over of one flat, 75 days from the date of handing over of 2 flats or 90 days for 3 to 5 flats are handed over at a time., subject nevertheless to the provisions for extension of time. 8. All payments by the Bank under this Contract will be made only at Mumbai. 9. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Mumbai and only Courts in Mumbai shall have Jurisdiction to determine the same. 10. That the several parts of this Contact have been read by the Contractor and Fully understood by the Contractor.
11. गैर प्रकटीकरण खंड ठेकेदार बैंक के बुनियादी ढांचे / प्रणालियों / उपकरणों आदि के बारे में प्रत्यक्ष या अप्रत्यक्ष रूप से किसी भी जानकारी, सामग्री और विवरण का किसी भी तीसरे पक्ष के साथ खुलासा नहीं करेगा, जो कि इस करार के संबंध में संविदात्मक दायित्वों के निर्वहन के दौरान ठेकेदार या उसके कर्मचारियों के ध्यान में या ज्ञान में आ सकता है, और हर समय उन्हें सख्त गोपनीय रखेगा। ठेकेदार करार के विवरण को निजी और गोपनीय मानेंगे, सिवा इस सीमा के कि जो इसके तहत दायित्वों को पूरा करने के लिए या लागू कानूनों का पालन करने के लिए आवश्यक है। ठेकेदार बैंक की पूर्व लिखित सहमति के बिना	11. <u>Non-Disclosure clause</u> The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipments etc., which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and

किसी भी व्यापार या तकनीकी पेपर या अन्य जगहों पर कार्य की विशेषताओं को प्रकाशित नहीं करेगा, न ही प्रकाशित करने की अनुमति देगा या उजागर नहीं करेगा। ठेकेदार किसी भी गोपनीय जानकारी के प्रकटीकरण के परिणामस्वरूप बैंक को हुई किसी भी प्रकार की हानि के लिए बैंक को क्षतिपूर्ति करेगा। उक्त का पालन करने में विफलता को ठेकेदार की ओर से संविदा को भंग करने के रूप में माना जाएगा और बैंक नुकसान का दावा करने और कानूनी कदम उठाने का हकदार होगा। ठेकेदार इस बात को सुनिश्चित करने के लिए अपने कर्मचारियों के संबंध में सभी उचित कार्यवाही करेगा कि इस करार के तहत गोपनीय जानकारी के गैर-प्रकटीकरण के दायित्वों को पूरी तरह से संतुष्ट किया जा रहा है। गैर-प्रकटीकरण और गोपनीयता के संबंध में ठेकेदार के दायित्व किसी भी कारण से होने वाले इस करार की समाप्ति या समापन को बचायेंगे।	confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Bank. The Contractor shall indemnify the Bank for any loss suffered by the Bank as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Bank shall be entitled to claim damages and pursue legal remedies. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.
12. यौन उत्पीड़न रोकथाम बैंक के किसी भी कर्मचारी के विरुद्ध ठेकेदार के किसी भी पीड़ित कर्मचारी से यौन उत्पीड़न की शिकायत बैंक द्वारा गठित क्षेत्रीय शिकायत समिति द्वारा संज्ञान में ली जाएगी। यदि ऐसे किसी भी मामले में जहां ठेकेदार के कर्मचारी शामिल हो और मौद्रिक क्षतिपूर्ति करने की आवश्यकता हो तो उक्त के लिए ठेकेदार ज़िम्मेदार होगा, उदाहरण के लिए, यदि ठेकेदार के कर्मचारी द्वारा यौन उत्पीड़न का मामला साबित होता है तो बैंक के कर्मचारी को मौद्रिक राहत की क्षतिपूर्ति ठेकेदार द्वारा की जाएगी। ठेकेदार अपने कर्मचारियों को कार्यस्थल पर यौन उत्पीड़न की रोकथाम और संबंधित मुद्दों के बारे में शिक्षित करने के लिए ज़िम्मेदार होगा। ठेकेदार अपने कर्मचारियों की एक पूरी और अद्यतन सूची उपलब्ध कराएगा जिनको बैंक के परिसर में तैनात किया गया है।	12. <u>Prevention of sexual harassment</u> Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank. The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved. The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.

	The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.
इसके साक्ष में, नियोक्ता और ठेकेदार ने अपने विधिवत अधिकृत अधिकारी के माध्यम से इन विलेखों के लिए अपने भाग निर्धारित किए हैं एवं दो कथित डुप्लिकेट निष्पादित किये जा सकते हैं, दिन और वर्ष पहले यहाँ ऊपर लिखें गये हैं। (यदि ठेकेदार एक साझेदारी या व्यक्तिगत स्वामित्व है) इसके साक्ष में, नियोक्ता ने अपने विधिवत अधिकृत अधिकारी के माध्यम से इन विलेखों के लिए अपने भाग निर्धारित किए हैं और ठेकेदार ने अपनी आम मुहर को यहां लगाया है और इसके बाद उसकी ओर से दो कथित डुप्लिकेट निष्पादित किये जा सकते हैं, दिन और वर्ष पहले यहाँ ऊपर लिखें गये हैं।	IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents and two duplicates hereof the day and year first hereinabove written. (If the Contractor is a partnership or an individual) IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorized officials and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates/has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written. (If the Contractor is a Company)
भारतीय रिज़र्व बैंक द्वारा हस्ताक्षरित और वितरित	SIGNED AND DELIVERED by the Reserve Bank of India by the hand of
श्री _____ के द्वारा	Shri _____
(नाम और पदनाम)	(Name and Designation)
इनकी उपस्थिति में -	 In the presence of
साक्षी -	Witnesses –
1. _____	1. _____
पता:	Address:
_____	_____
2. _____	2. _____

पता:		Address:	
यदि भाग साझेदारी फर्म या व्यक्तिगत स्वामी है, तो सभी के द्वारा या सभी भागीदारों की तरफ से हस्ताक्षरित होना चाहिए		If the part is a partnership firm or any individual should be signed by all or on behalf of all the partners.	
..... के द्वारा हस्ताक्षरित और वितरित किया गया था। साक्षी 1)..... 2)पता 		SIGNED AND DELIVERED BY Witnesses – 1)..... 2) Address 	
दिनांक को आयोजित बैठक में निदेशक मण्डल द्वारा पारित संकल्प के अनुसरण में आम मुहर यहाँ के लिए लगाई जाती है।	यदि ठेकेदार ने आम मुहर के तहत हस्ताक्षर किये हैं, तो उस हस्ताक्षर का संस्था के अंतर्नियम में मुहर क्लॉज के साथ मिलान करना चाहिए।	THE COMMON SEAL OF Was hereunto affixed pursuant to the resolutions passed By its Board of Directors at the meeting held on 	If the Contractor signs under its common Seal the signature clause should tally with their sealing clause in the Articles of Associations.

की उपस्थिति में (1) (2) 	यदि ठेकेदार की तरफ से मुख्तारनामा प्राप्त व्यक्ति ने हस्ताक्षर किये हैं, चाहे वह कंपनी हो या कोई व्यक्ति	 In the presence of (1) (2) 	The Contractor is signing by the hand of power of attorney whether a company or individual.
निदेशक जिन्होंने वहाँ मौजूद की उपस्थिति में इन विलेखों पर हस्ताक्षर किये हैं - (1) (2)		Directors who have signed these presents in taken thereof in the presence of (1) (2)	
2. _____	2. _____		
यदि ठेकेदार की तरफ से मुख्तारनामा प्राप्त व्यक्ति ने हस्ताक्षर किये हैं, चाहे वह कंपनी हो या कोई व्यक्ति		If the Contractor is signed by the hand of Power of Attorney, whether of a company or an individual	
इनके द्वारा हस्ताक्षरित और वितरित--		SIGNED AND DELIVERED BY -	
इनके हाथ से ठेकेदार द्वारा		The Contractor by the hand of	
श्री _____		Shri _____	
और विधिवत गठित वकील		and duly constituted attorney.	

Section III

Commercial Conditions

1. E- tenders are invited from Bank's empanelled vendors for "SITC of modular switch-plates and electrical works in 06 nos. Officers' flats, Phase IX (A-type, 3 BHK) at RBI Officers' Quarters, Jalada, Prabhadevi- Mumbai."
2. Pre-Bid Clarification: The pre-tender clarification by the intending tenderers can be sought through e-mail (estatebyculla@rbi.org.in) or by visiting the Bank on or before closing date at 1st floor, Estate cell, RBI Byculla office to clarify any point/doubt in respect of the tender. All the intending tenderers are advised to go through the tender documents in details. The issues will be discussed and all the tenderers will be advised suitably. The tenderers are expected to get all the issues clarified before filling up the tender and therefore should desist from deviating from the Bank's tender conditions/specifications in their technical (Part I) and Price bids (Part II).
3. Submission of Tender: E-tender shall be submitted not later than 02:00 PM on 26.03.2025.
4. Part-II of the tenders will be opened on a subsequent date under intimation to all the tenderers. Tenderers are advised to use only the forms supplied by the Bank/downloaded from website and not to use any other forms. Incomplete tenders are liable for rejection. In case the tenders are submitted from downloaded tender forms from the website, if any change/modification thereto is found subsequently, such tenders are liable for disqualification. However, if they desire to submit additional information, they may do so on their own letter head/paper. Each page of the forms shall be signed, sealed before submission. All the information called for, shall be complete in all respects. Information furnished on sheets other than those supplied may not be considered. However, the firms can enclose only the relevant catalogues/leaflets/brochures of the manufacturers of the equipment offered. No terms and conditions or any other information/enclosures shall be included in tender Part-II. Incomplete tenders or tenders not complying with the requirement are liable for rejection.
5. The tenders shall be valid for acceptance by the Bank for a period of 90 days from the date of opening of tender Part-I and shall be extended by such period as may be mutually agreed to.

6. **Prices:** The price quoted for the work shall be firm till completion of the work and shall include all taxes including service tax as applicable and cost of transportation/accommodation etc. of the equipments and persons deputed.
7. **Time Period:** As mentioned at Memorandum in section I of the tender.
8. **Liquidated Damages for non-completion:** Time is the essence of the contract with respect to the tenderer's scope of works to be carried out under this contract. The liquidated damages at a rate of 0.25 % of the contract cost per week of delay beyond the stipulated period with an upper ceiling of 10% of the contract amount, will be levied.
9. **Insurance:** The contractor shall take following insurance at his cost to cover all kinds of risks from the time of start of work till completion of the work, in the joint names of the Reserve Bank and the contractor (RBI being the first) before commencement of work and it shall cover the following risks.
- **Contractor's All Risk Policy for the full Contract Value, including Earthquake and fire Risk.**
 - **Workmen compensation policy for all the workmen of the contractor deployed at site.**
 - **Third party liability policy as per following details:**
 - a. **For injury to person – Rs.2 Lakhs per person per accident**
 - b. **For damage to property - Rs 5 Lakh per accident**
- Subject to overall ceiling of Rs 10 Lakh for each of the above third party policy.**
10. The Reserve Bank of India does not bind itself to accept the lowest or any tender and reserves to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so.
11. On receipt of intimation from the employer of the acceptance of his/ their tender, the successful tenderer shall be bound to sign the formal contract and within fourteen days thereof, the successful tenderer shall sign an agreement in accordance with the draft agreement and the schedule of conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the RBI and the person so tendering, whether such formal Agreement is or is not subsequently executed. The cost of necessary stamp paper for execution of the agreement shall be borne by the successful tenderer.

Date:

Seal and Signature of the Agency

Place:

Annexure –A

NEFT Details for effecting e-payments

Name of the Institution: Reserve Bank of India, Mumbai

Address (in full): Reserve Bank of India, Shahid Bhagat Singh road, Fort, Mumbai-01

1	Name of the Account Holder (as appearing in the Bank Account)	Reserve Bank of India, Byculla, Mumbai
2	Account Number	04869229925, IFSC Code: RBIS0MBPA04 (5 th & 10 th digit is zero)
3	Type of Account (Savings, Current etc.)	Current
4	PAN Number	-----
5	Name of the Bank	Reserve Bank of India
6	Name of the Branch	MUMBAI
7	Address of the Bank	RBI, MUMBAI
8	NEFT/IFS Code	
9	Name of the Account	
10	GST Number	27AAIFR5286M1ZG

Section - IV

Special Conditions and scope of work

1. E-tenders should be addressed to The Regional Director, Reserve Bank of India, Estate Cell, Byculla, Mumbai-400008 and to reach him not later than 2 p.m. on 26.03.2025.
2. The Reserve Bank of India does not bind itself to accept the lowest or any other quotation and reserves to itself the right to accept or reject any or all the quotations, either in whole or in part.
3. The Schedule of Quantities is attached. The Quantities mentioned in the Schedule of Quantities are probable Quantities, which are liable to alterations, omission, deductions or additions at the discretion of the Bank. The Contractor will be paid for the actual work done by him at the rates quoted in his quotation.
4. **Bank reserves the right to sub-divide the work mentioned in the tender, amongst two or more tenderers at its own discretion** and the contractor will have to execute orders for part of the items placed with them at the quoted rate for various item.
5. Immediately on receipt of work order, the successful firm shall be bound to implement the contract within the time specified and the written acceptance by the contractor will constitute a binding agreement between the Reserve Bank of India and the person submitting the quotation.
6. The quoted rates shall be firm and shall not be subject to exchange variations, labour conditions or any conditions whatsoever.
7. The firm shall not be entitled to claim any compensation for any loss suffered by him on account of transit problem of the items etc.
8. Firm shall make temporary arrangement for installing light fitting provided by the Bank in the flats to be renovated for carrying out the civil & electrical works.
9. The firm shall make its own arrangement of tools, ladders etc. required to complete the work.
10. Firms shall take all safety precautions while carrying out the work.
11. The contractor should co-ordinate with Colony Caretaker and civil contractor to complete the work with least inconvenience to the occupants in the Colony.
12. Firm shall remove all debris, waste generated while carrying out the work from the flat on the same day at its own cost.

13. Before submitting the quotation, firm should visit the site and get acquainted himself for the site conditions.
14. While carrying out the work if there is any damage / loss to the Bank's property, firm shall rectify the same as per original at his own cost.
15. **Before installing the new ceiling fans, firm has to visually check the condition of the ceiling bar. In case of abnormality, firm should bring the same into the notice of Bank's Engineer. If the condition of ceiling bar is good, firm should apply one coat of zinc chromate primer followed by two coats of oil paint of approved make to the ceiling bar. Firm has to then install the fan with the existing fan hook (if good quality) / new fan hook and rope provided by the Bank.**
16. **Minor details of works which are required for entire completion of the items of works described herein in these documents but are not explicitly mentioned are required to be provided and executed by the contractor and the cost of the said such items is deemed to be included in the respective items. No extra cost on this account shall be admitted.**
17. Whenever the basic rate for the material is specified, the contractor should furnish to the Bank for verification of all the paid bills. The purchase rate shall be got approved from the Bank before purchasing. The adjustment in price shall be made only on measured quantity with 15% overhead and contractor's profit considered on the cost difference. The basic prices are ex-godown at Mumbai and are inclusive of excise duty, taxes and all other duties by local authority/government. The rate quoted shall include transportation to site, storing and handling etc.
18. Allied civil work like cutting of wall / flooring, puncturing the walls etc. for laying of wiring and making the surface good after completion of the work is in the scope of the successful tenderer. Rate of which should be included in the item rate.
19. The firm has to carry out the work strictly in accordance with the stipulated terms and conditions, specifications mentioned in part I of the tender. No deviation on any account will be permitted.
20. All the materials to be used for the work has to be got approved from Bank's Engineer.
21. The Contractor shall strictly comply with the provision of safety code annexed hereto. **Rates quoted by the firm will be valid for three months from 10th day of the date of work order or till completion of the entire work, whichever is later.**
22. **Minimum wages Act:** The contractor shall ensure that minimum wages as per statutory requirement are paid to all the workmen. A certificate to that effect, every month, has to be submitted to the Bank during period of execution of work.
23. Firm has to strictly follow the approved makes of the material mentioned in the quotation and produce all the material to Bank's engineer for inspection before starting the work.

24. Firm shall be responsible to abide by the regulations or restrictions in regard to entry into, and movement within the colony premises.
25. The work will be guaranteed against any defect / defective workmanship for the total period of one year from the date of testing and handing over of the flat to the Bank. Firm has to rectify any defect or fault which may appear during this period within 24 hours from giving the complaint.
26. The firm shall engage suitably skilled / licensed wiremen to carry out the work and the work shall be supervised by the qualified supervisor / engineer of the firm.
27. Power wiring shall be kept separate and distinct from light wiring. Conduits for power and light wiring shall be separate.
28. A point shall include the work necessary to complete the wiring for light/ fan / bell etc. including ceiling rose, switch and termination.
29. There shall be no linear measurement for point wiring. The points will be measured in numbers.
30. In wiring, no joints are permitted anywhere, except in switch boards or points outlet.
31. Entire wiring has to be carried out in concealed manner, except otherwise informed by the Bank's Engineer. Firm has to finish the wall surface with cement as per original after concealing the conduit, G.I. boxes etc.
32. Firm should inform the Bank's Engineer to check / measure the hidden / concealed measurements of the works before finishing the same.
- 31. In case the firm is having any doubt or requires any clarification about the work, they should get it cleared before submitting the quotation. No deviation will be accepted in the quotation. Quotation with deviation / queries is subject to rejection.**
32. In all matters of dispute arising on the work, the Bank's decisions will have to be taken as final and will be binding on the contractor.
33. Payment terms:
- Following terms of payment shall be applicable.
- 95% of the total amount of work done for the flats handed over for renovation as mentioned in Memorandum(e) of section I, will be made after successful testing and handing over to the Bank.
 - 5 % of the total amount of work done will be made after completion of one year's defect liability period.

I/We hereby declare that I/we have read and understood the above instructions and the same will remain binding upon me/us in case the work is entrusted to me/us.

Place:

Date:

Signature and seal of the Contractor

Section - V

Safety Code

1. First aid appliances including adequate supply of sterilised dressings and cotton wool shall be provided in a readily accessible place.
2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalisation.
3. Suitable and strong scaffolds should be provided for workmen for all work that cannot safely be done from ground.
4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench, whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
6. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing; minimum height shall be one metre.
7. No floor, roof or other part of the structure shall be so overloaded with debris of materials as to render it unsafe.
8. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand-gloves.
9. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
10. i) No paint containing lead or lead products shall be used except in the forms of paste or readymade paint.
ii) Suitable face masks shall be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
11. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the period of cessation of work.
12. Hoisting machines and tackle used in the works, including their attachments, anchorage and support shall be in perfect condition.
13. The ropes used in hoisting or lowering material or a means of suspension shall be of durable quality and adequate strength and free from defects.

Place:

Date:

Seal and signature of the contractor

Section - VI

APPENDIX

1.	Defects liability Period	12 months from the date of handing over the flat.
2.	Period of final measurement	30 days from the date of final commissioning.
3.	Date of commencement	From the 10 th day of work order or handing over of flat.
4.	Date of completion	As mention in memorandum at section I.
5.	Liquidated Damages	0.25% of the total contract value per week of delay subject to a maximum of 10%.
6.	Retention Percentage	5% of the Cost of the work (to be deducted from each R.A. bill)
8.	<u>Total Security Deposit</u> (Retention money)	5%
9.	Release of SD instalment	After completion of 1 year of DLP period

Place:

Date:

Seal and signature of the contractor

Section - VII

Approved makes and models of the items

1. The entire work shall be done as per I.E. Rules and relevant ISS.
2. All the components/materials used shall have ISI mark wherever available.
3. Approved make of materials:

Sr. No.	Name of Item	Make	Makes offered by contractor
1	Modular type switches, sockets, regulators, Modular MCB, plates, concealed G.I. metal box and surface PVC box	Legrand (Myrius / Myrius Regular), Crabtree (Murano), Havells	
2	T.V. Outlet socket/telephone socket	Legrand (Myrius / Myrius Regular), Crabtree (Murano)	
3	Ceiling fan	Havells (model:Enticer) or equivalent	
4	Exhaust fan	Havells (model:Thrill Air DX) or equivalent	
5	Gesyer	Racold (model: CDR Dlx Plus) or equivalent	
6	Double arm wall bracket fitting	As per sample	
7	Five Arm chandelier	As per sample	
8	Flexible wire (FRLSH)	Polycab/ Finolex/ RR Kabel	
9	Ceiling rose	Anchor/Havells/ Polycab	
10	Conduit/ Casing-capping	Precision / Presto-plast / Modi / Polycab	
11	5 W, 1 Ft. LED Batten	Philips, Havells, Crompton	
12	10 W, 2 Ft. LED batten	Philips, Havells, Crompton	
13	4 feet LED tube along with fitting	Philips SmartBrite Extra Batten(36 watts)	
14	6 W round surface LED	Philips, Havells, Crompton	
15	3 W round LED surface fitting	Philips, Havells, Crompton	
16	4 W/5 W Yellow LED lamp	Philips, Crompton, Wipro	
17	9 W White LED lamp	Philips, Crompton, Wipro	
18	6" Angular PVC Dome light fitting/ 8" PVC down lighter with B-22 holder	Standard local make(as per sample)	

Note: Contractor should indicate the makes of materials offered by him. If such makes are not indicated, choice of make will be with the Bank.

I/We agree to carry out the above work as per specifications.

Place:

Date:

Seal and signature of the contractor

Section – VIII

Name of work: SITC of modular switch-plates and electrical works in 06 nos.

Officers' flats, Phase IX (A-type, 3 BHK) at RBI Officers' Quarters, Jalada,

Prabhadevi

Unpriced Bill of Quantities

Sr. No.	Description	Qty. (Nos.)
A	Supply, installation, termination and testing of following switches, sockets, plates, G.I. boxes etc. as directed by the Bank's Engineer. Work includes disconnecting & dismantling of existing switches, sockets, plates, boxes etc. and fixing modular switches, sockets, plates, boxes etc. in concealed manner using cement filling/tile cutting/fixing acrylic sheet wherever required.	
1	6 Amp Switch	384
2	6 Amp 5-pin Universal Socket	174
3	20 A Switch with indicator	70
4	20 A Modular MCB switch for AC/Geyser point	24
5	6/16 Amp heavy duty Socket	70
6	120 W Fan Regulator (2 Module)	36
7	T.V. Socket	24
8	Telephone Socket	30
9	6 A Bell Push with indicator	12
10	Blank Plate	140
11	1 Module Plate with G.I.Box in concealed manner	60
12	2 Module Plate with G.I.Box in concealed manner	42
13	3 Module Plate with G.I.Box in concealed manner	45
14	6 Module Plate (horizontal/square) with G.I.Box in concealed manner	40

15	8 Module Plate (horizontal/square) with G.I.Box in concealed manner	30
16	12 Module Plate (horizontal/square) with G.I.Box in concealed manner	36
B	Electrical wiring etc.	
1	Wiring for light point / Exhaust fan point with 1.5 sq. mm. FRLSH multi-stranded PVC insulated flexible copper conductor single core wire 1100 volts grade medium class PVC conduit in recessed manner, with 6 Amps modular switch, modular plate, suitable G.I.box and earthing the point with 1 x 1.5 sq.mm FRLSH PVC insulated copper conductor single core wire etc. as required.	60 points
2	Wiring for power plug with 2x4 sq.mm FRLSH PVC insulated copper conductor single core cable in recessed/surface manner with 20 Amps socket controlled by 20 Amps modular MCB, modular plate, suitable G.I.box medium class PVC conduit/ casing capping along with 1 x 2.5 sq.mm FRLSH PVC insulated copper conductor single core cable for earthing as required.	24 points
3	Removing of existing 2 runs of casing-capping provided in Hall and supply and fixing of new casing-capping using existing wires with required hardware (appx. Length of each run of casing capping is 27 feet).	06 Nos.
4	Shifting of existing A.C. socket with supply and laying of 2x4 sq.mm FRLSH PVC insulated copper conductor single core cable in recessed/surface manner controlled by existing 20 Amps modular MCB, medium class PVC conduit/ casing capping along with 1 x 2.5 sq.mm FRLSH PVC insulated copper conductor single core cable for earthing as required.	18
5	Supply, installation, termination, testing and commissioning of following fixtures/fittings with required hardware/ accessories/ twin flat parallel white coloured wire	
(i)	4 feet 36 watt LED tube light fitting (to be fixed on PVC square box)	36
(ii)	6" Angular PVC Dome light fitting for Bathroom/WC /balcony (White) (Basic cost of the fitting: Rs.300/-) with 9 W LED lamp.	30
(iii)	8" PVC down light fitting with B-22 holder for balcony (White) (Basic cost of the fitting: Rs.250/-) with 9 W LED lamp.	6
(iv)	10 W 2 ft. LED batten as mirror light (White)	6
(v)	5 W round LED down lighter as passage/entrance light (White)	12
(vi)	5 W 1 ft. LED batten as pelmet light in kitchen (White)	18
(vii)	3 W round LED downlight as kitchen cabinet light (White)	18
(viii)	Decorative double arm wall bracket light fitting as per sample (basic cost of the fitting including tax Rs.3,500.00) with LED lamps.	24
(ix)	5 arm brass Chandelier light fitting as per sample (basic cost of the Chandelier including tax Rs.10,000.00) with LED lamps.	06

(x)	48" ceiling fan with existing fan hook(if good quality) / new fan hook and rope provided by the Bank.	06
(xi)	56" ceiling fan with existing fan hook(if good quality) / new fan hook and rope provided by the Bank.	24
(xii)	24" ceiling fan with existing fan hook(if good quality) / new fan hook and rope provided by the Bank.	06
(xiii)	8" PVC Exhaust fan with louvers	24
(xiv)	10" PVC Exhaust fan with louvers	06
(xv)	15 litre vertical type geyser(5 star rated)	12
(xvi)	25 litre vertical type geyser(5 star rated)	6
(xvii)	Supply and laying of medium class 25" PVC pipe along with G.I. wire with necessary hardware etc. required for fixing the pipe.	60 Mtrs.
6	Rebate for taking away old switches/ plates/ casing-capping/ conduit/concealed boxes / surface boxes/ ceiling fans/exhaust fans/ dome fittings/LED battens/tube light fittings etc.	06 flats

Place:

Date:

Seal and signature of the contractor